

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

STARRED QUESTION NO:176
ANSWERED ON:03.08.2006
CENTRAL ASSISTANCE FOR SCHEMES
Deo Shri Bikram Keshari

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) Whether central assistance is provided to the States and Union Territories under the centrally sponsored schemes for implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes (SCs) and the Scheduled Tribes (STs) (Prevention of Atrocities) Act, 1989;
- (b) if so, the details thereof during the last three years and the current year, State/UT-wise;
- (c) the details of utilisation of central assistance by each State/Union Territory during the said period;
- (d) whether the Union Government has directed the State Governments to identify the atrocities prone sensitive areas in their States; and
- (e) if so, the details thereof and the response of the State Governments thereto?

Answer

MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MEIRA KUMAR)

(a), (b), (c), (d) and (e): - A statement is laid on the table of the House.

Statement in answer to parts (a), (b), (c), (d) and (e) of the Lok Sabha Starred Question No. 176 for 03-08-2006 by Shri Bikram Keshari Deo regarding, `Central Assistance for Schemes`

(a): Yes, Sir.

(b) and (c): A statement showing the details of central assistance released to the State Governments/Union Territory Administrations during the last three years viz. 2003-04, 2004-05, 2005-06 and during the current year 2006-07 (up to 31.07.2006) and the utilisation thereof during the said period is at Annexure.

(d) and (e): Yes, Sir. Advisories are issued from time to time, inter alia, requesting the State Governments to identify atrocity prone areas. The State Governments of Andhra Pradesh, Bihar, Gujarat, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Tamil Nadu and Uttar Pradesh have identified the atrocity prone/sensitive areas in their respective States.